

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH, 'E': NEW DELHI**

**(Through Video Conferencing)**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER AND  
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER**

**ITA No.2255/DEL/2019  
[Assessment Year: 2015-16]**

Dinesh Verma, 126B, HAIIDC, Sector-13, Faridabad	ACIT, Circle-1, Faridabad, Haryana
<b>PAN-ABKPV8853B</b>	
Assessee	Revenue

Assessee by	None
Revenue by	Sh. Gaurav Pundir, Sr. DR

<b>Date of Hearing</b>	<b>29.09.2021</b>
<b>Date of Pronouncement</b>	<b>29.09.2021</b>

**ORDER**

**PER R.K. PANDA, AM,**

This appeal filed by the assessee is directed against the order dated 19.02.2019 of the learned CIT(A), Faridabad, relating to Assessment Year 2015-16.

2. None appeared on behalf of the assessee during the course of Virtual Hearing before us. The assessee, vide its letter dated 26.08.2021, has requested for withdrawal of the appeal filed by the assessee stating that the assessee has opted to settle the dispute relating to the tax arrears for the

assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Sr. DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced in the open court on conclusion of Virtual Hearing on 29.09.2021.

**Sd/-**  
**[SUCHITRA KAMBLE]**  
**JUDICIAL MEMBER**

**Sd/-**  
**[R.K.PANDA]**  
**ACCOUNTANT MEMBER**

**Delhi;** Dated: 29/09/2021.

*Shekhar, Sr. P.S*

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,  
ITAT, New Delhi